

**DIVISION BENCH**

**ITEM NO.112, 114 & 115**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.112 - IA NO.135/2024 IN CP (IB) NO.85/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S ARUN GOEL (PERSONAL GUARANTOR OF M/S BAGHAULI SUGARS AND DISTILLERY LTD.)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**ITEM NO.114 - IA NO.138/2024 IN CP (IB) NO.87/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S PRAMOD AGARWAL (PERSONAL GUARANTOR OF M/S BAGHAULI SUGARS AND DISTILLERY LTD.)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**ITEM NO.115 - IA NO.137/2024 IN CP (IB) NO.88/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S KAPIL MITTAL (PERSONAL GUARANTOR OF M/S BAGHAULI SUGARS AND DISTILLERY LTD.)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. A.K. Bhatia with : *For the RP, Mr. Sandeep Goel*  
Sh. Mayank Singhal, Advs. *present in person*

Sh. Ashish Verma with : *For the Bank of Baroda*  
Sh. Salonee Keshwani, Advs.

Sh. Karan Mehta, Adv. : *For the Personal Guarantor*

**ORDER**

Ld. Counsels representing the parties are present.

1. It is stated by the Ld. Counsel representing the RP as well as the RP in

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person that he is not in the receipt of any objections/ reply from the Personal Guarantors as well.

2. Ld. Counsel representing the Personal Guarantor states that he is not in the receipt of the report of the RP and therefore, could not file the objections. The said contention is denied by the RP and he states that the copy has already been supplied.
3. Be that as it may, let another copy of the RP report along with the application be supplied to the Ld. Counsel representing the Personal Guarantor within a period of two days on his e-mail ID to be shared on the chat box.
4. The reply/objections be filed within a period of ten days positively with advance copy to be supplied to the other side.
5. The matter is adjourned for further hearing on 22<sup>nd</sup> May, 2024.
6. The photocopy of this order be place on record in all connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**17<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh*  
*(Stenographer)*